

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 132/MP/2018

Subject : Petition for Section 19 (1) (c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyaachal-Korba Transmission line of the Petitioner at Mahan, Madhya Pradesh as a permanent element of power evacuation system of 2X600 MW Essar (Mahan) Thermal Power Project of the Respondent No. 1.

Date of Hearing : 16.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Essar Power M.P. Limited &Ors.

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sajna, Advocate, PGCIL
Shri Pratyush Singh, PGCIL
Shri Ranjeet Singh, PGCIL
Dr. VN Paranjape, PGCIL
Shri Alok Sharma, Advocate, EPTCL
Ms. Shruti Verma, ESSAR
Shri Ravi Sharma, Advocate, MPPCL

Record of Proceeding

Learned counsels for the Petitioner and the Respondents made extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondents, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)